



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 1181 of 2004 & 1190 to 1195
of 2004

Applicant(s) Chandra Mohan Tena & ors. Respondent(s) Union of India & ors.

Advocate for Applicant(s) Mr Achintya Das Advocate for Respondent(s)

NOTES OF THE REGISTRY

J.P.O. of Rs 355/-
Filed.

For order re/ regtms

13/12/04

Verdict

13.12.04

Registers

13/12/04

For Admon & Infra
order no. MA 974/04 -
copy served.

Bhawan

13/12/04

ORDERS OF THE TRIBUNAL

REGISTER

13/12/04
Registers

Order dated : 14.12.04

Order No.1

M.A. No. 974/04 has been filed by seven
applicants seeking permission to prosecute the
case (O.A. No. 1181/04) jointly. The applicants
have deposited Rs. 355/- in shape of I.P.O.

Having heard Mr. Achintya Das, Ld. Counsel for
the applicant and Mr. R.C.Rath, Ld. Standing Counsel
for the Railways, this M.A. No. 974/04 is hereby
disposed of with direction to the Registry to
confine the O.A. No. 1181/04 in respect of the
applicant No.1 and assign separate O.A. Nos. in
respect of applicant Nos. 2 to 7 for statistical
purposes.

14.12.04
MEMBER (J)

Order No.2, Dt. 14.12.04

Heard Mr. Achintya Das, Ld. Counsel appearing for the applicant and Mr. R.C.Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

Being aggrieved by the policy of the Railways under Annexure-A/7 dated 9.10.03 (pertaining to merger of Railway Traffic Service Personnel with that of Station Masters/ Superintendent) the trade union of the Railways have taken up the matter with the higher authorities of the Railways; as is seen under Annexure-A/12. The applicants have also levied their grievances in the representation under Annexure-A/9 which is stated to be still pending with the authorites/General Manager of East Coast Railways. It is the case of the applicants that if the new policy of the Railways is allowed to operate then the promotion and other service prospects of the applicants shall be undermind to a great extent.

Since the grievances of the Traffic Inspectors of the Railways are being ventilated before the higher authorites through their respective Trade Union and since it involves policy matter of the Government (pertaining to management of inter-personnel relationship) these O.A.s. are disposed of at admission stage leaving the parties to workout their remedies through their respective Trade Union.

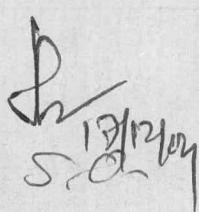
The Respondents should examine the grievances of the applicant as raised under Annexure-A/12 and pass necessary orders in giving them relief as due

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy 7 order dt-14/12/04
 Cover no.2) a/w DA
 copy issued to all the
 respondents by Post.

The same copy 7
 order issued to the
 counsels for both
 side.


 S.C. 14/12/04


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MP
 14/12/04

and admissible within a period of six months
 hence.

Until the grievances of the applicant
 are examined and redressed by the authorities
 (as raised in their representation under
 Annexure-A/9) the status-quo in respect of the
 applicants should be maintained by the
 Respondents.

Send copies of this order to the Res-
 pondents along-with copies of the O.A. and
 free copies of this order be also handed over
 to the Counsels appearing for both the parties.

MEMBER (J)